GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 426.

TO BE ANSWERED ON THE 1ST DECEMBER, 2015/AGRAHAYANA 10, 1937 (SAKA)

REVIEW OF SECURITY ARRANGEMENTS OF JAILS

426. SHRI SUNIL KUMAR MONDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to review the security arrangements and facilities available in various jails of the country and if so, the details thereof;
- (b) whether the Union Government has issued any advisory/directive to various State Governments, jail authority and police departments to stop jails breaks and escapes from the jails; and
- (c) if so, the details thereof and the reaction of the State Governments and jail authorities/police departments in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c) "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, an advisory has been issued to the States/UT Administrations on 28.4.2015 for adopting measures for improvement of security of jails. The same may be downloaded from the website of the Ministry of Home Affairs at the following links:

http://mha1.nic.in/PrisonReforms/pdf/AdvisorySecurityofJail_010515.pdf
